

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI “SMC” BENCH: NEW DELHI**

**(THROUGH VIDEO CONFERENCING)**

**BEFORE SHRI KUL BHARAT, JUDICIAL MEMBER**

**ITA Nos.5370 & 5371/Del/2019  
[Assessment Years : 2008-09 & 2009-10]**

Kaling Offset Pvt.Ltd., 26/14, Najafgarh Road, Industrial Area, New Delhi-110015. PAN-AAACK0233G	vs	ITO, Ward-14(1), New Delhi.
<b>APPELLANT</b>		<b>RESPONDENT</b>
<b>Appellant by</b>	Sh. Manu Gupta, Adv.	
<b>Respondent by</b>	Sh. Om Prakash, Sr.DR	
<b>Date of Hearing</b>	28.12.2021	
<b>Date of Pronouncement</b>	28.12.2021	

**ORDER**

**PER KUL BHARAT, JM :**

The present appeals filed by the assessee for the assessment years 2008-09 & 2009-10 are directed against the orders of Ld. CIT(A)-5, New Delhi, both dated 14.03.2019 respectively.

2. The Ld. Counsel for the assessee, vide its letter dated 28.12.2021, received through email, has requested for withdrawal of the appeals filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment years under consideration under the “Vivad Se Vishwas Scheme, 2020”. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Sr. DR has no objection.

4. In view of the above, I accept the request of the assessee for withdrawal of the appeals.

5. In the result, the appeals of the assessee are dismissed as withdrawn.

Order pronounced in the open Court on 28<sup>th</sup> December, 2021.

***Sd/-***

**(KUL BHARAT)  
JUDICIAL MEMBER**

*\*Amit Kumar\**

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR  
ITAT, NEW DELHI